

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1459
ANSWERED ON:02.12.2014
BOUNDARY DISPUTE
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is inter-State boundary dispute between Maharashtra and its neighbouring State Karnataka;
- (b) if so, the details and the present status thereof; and
- (c) the effective measures taken by the Government to address/ resolve the problem amicably?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes, Madam.

(b) to (c): The Government of the then Bombay State submitted a memorandum in 1957 demanding readjustment of the boundary between Maharashtra and Mysore (now Karnataka) on the basis of Marathi speaking areas being transferred to Maharashtra and contiguous Kannada-speaking areas in Maharashtra being transferred to Karnataka. To resolve this dispute through mutual agreement having failed, the Mahajan Commission was appointed by the Government of India, which found that no uniform yardstick had been prescribed in the past for the purpose of linguistic border adjustments, come to the conclusion that a sizeable compact tract where a language predominated and which had a population of at least about 20,000 should be taken as a unit for the purpose of readjustment of the boundaries. Even here it felt that the formula could not be applied with any rigidity. The Maharashtra Legislature rejected the Commission's report by the resolutions passed on 30th November, 1967 in both the houses of the State Legislature. On the other hand, the Mysore Legislature passed Resolutions in December, 1967 demanding acceptance of the recommendations of the Commission in toto.

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State of Maharashtra has filed an Original Suit (OA.NO.4 of 2004-the State of Maharashtra Vs. the Union of India and another) in the Supreme Court of India, seeking for a declaration that the Marathi speaking areas in the border with Karnataka especially the districts of Belgaum, Bidar, Karwar and Gulbarga in Karnataka have been wrongly transferred to Karnataka by the Union of India on the basis of recommendations of the State Reorganisation Commission (SRC). The plaintiff is aggrieved by the recommendations of the SRC. The matter is presently sub-judice.